

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 365 OF 2017 & IA NO. 801 OF 2017 &
IA NO. 213 OF 2018**

Dated: 21st March, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

Raj West Power Limited

.... Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.
Mr. Aman Anand
Mr. Aman Dixit
Mr. Geetrajana Ahuja

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley for R.1

Mr. P. N. Bhandari for R-2 to 4

ORDER

IA NO. 294 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the learned counsel for respondent Nos. 2, 3 & 4 has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the respondent Nos. 2, 3 & 4 and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

:2:

APPEAL NO. 365 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **15.05.2018**. No coercive steps will be taken till the next date of hearing.

(Justice N. K. Patil)
Judicial Member

mk/vt

(I.J. Kapoor)
Technical Member